

(c) Yes. Some of the allottees have got the grills fixed at their own cost as they were not prepared to wait.

(d) and (e) No request for refund has been received from any individual. On receipt of requests, the matter will be considered by DDA.

Setting up of a Central University of Fisheries

558. SHRI RAYAPATI SAMBASIVA RAO:
SHRI T. BASHEER:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal under Government's consideration to establish a full-fledged Central University of Fisheries;

(b) if so, what are the details in this regard;

(c) whether the Central Government have received any request from the Government of Kerala for the setting up of the University of Fisheries in that State; and

(d) if so, what action the Central Government have taken in the matter?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH): (a) No, Sir. However establishment of a Deemed-to be University of Fisheries is under consideration of the Indian Council of Agricultural Research.

(b) The Indian Council of Agricultural Research is developing a proposal for a Deemed-to be 'University' with one of the existing Fisheries Institutes of the Council as the nucleus. The proposed University is expected to concentrate mainly on post-graduate education and research includes transfer of Technology programmes and basic research.

(c) Yes, Sir.

(d) The Minister (Agriculture) has informed the Chief Minister of Kerala of the need for establishing in separate University for Fisheries in the coun-

try and steps already taken by ICAR during the Sixth Plan to strengthen the Central Institute of Fisheries Education (CIFE), Bombay, which is the main Institution for Fisheries education in ICAR system.

Release of Indian Fishermen from Sri Lanka

559. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that several Indian fishermen were taken into custody by the Sri Lanka Navy for fishing in Sri Lanka's territorial waters in January, 1984; and

(b) if so, what are details in this regard and what steps Government have taken to get them released?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) and (b) Sri Lanka authorities have informed us that in January 1984 two Indian boats were taken into custody for fishing in their territorial waters. Details are as follows:

(i) Boats No. RM 568 with 5 crew arrested on 6th January, 1984.

(ii) Boats 'Punitha Antoniar Thunai' with 6 crew arrested on 31st January, 1984.

Both the boats were handed over to the police authorities at Kayts and the crew produced before the High Court at Jaffna. The skipper of the boats have been released on bail by High Court on the representation of a Lawyer arranged by our High Commission at Colombo. As ordered by the Court the crew of both the boats are in a detention camps at Colombo pending their repatriation to India.

Our High Commission at Colombo has taken up the question of release of the boats and crew with the Sri Lanka Government. The latter has informed our High Commission that legal action under their Fisheries Act has been initiated.